## CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

## CP-126/2018 in OA-1008/2016

## New Delhi, this the 08th day of February, 2019

Hon'ble Sh. V. Ajay Kumar, Member(J) Hon'ble Sh. A.K. Bishnoi, Member(A)

Professor Sh. U.C. Jindal, Age-77+ years, S/o late Sh. Shyamlal Jindal, R/o-B-94, Sectpr-40, Noida (UP)-201303.

Petitioner

(through Sh. Sachin Chauhan)

## Versus

- Sh. Anshu Prakash, Chief Secretary, Govt. of NCT of Delhi, Delhi Secretariat, IP Estate, New Delhi.
- Sh. G. Narender Kumar, Principal Secretary (Technical Education) Directorate of Training and Technical Education, Govt. of NCT, Muni Maya Ram Marg, Peitampura, Delhi.
- Professor Shamsher Singh, Director/Registrar, Delhi Technical Unicersity, (Formerly Delhi College of Engg.), Bawana Road, Rohini, Sec.16-17, Delhi.
- Sh. A.K. Kapahi,
  Pay & Accounts Officer,
  Govt. of NCT of Delhi,
  Level, C-Wing, Delhi Secretariat,
  IP Estate, New Delhi.
  Respondents

(through Ms. Harvinder Oberoi)

CP-126/18 in OA-1008/16

ORDER(ORAL)

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Hon'ble Sh. V. Ajay Kumar, Member(J)

Heard learned counsel for the petitioner, Sh. Sachin Chauhan and

Ms. Harvinder Oberoi, learned counsel for the respondents.

2. Learned counsel for the respondents submits that they have

complied with the orders of this Tribunal and accordingly prays for dismissal

of the CP.

3. Learned counsel for the petitioner while not disputing the said fact,

however, submits that since the respondents have complied with the order

belatedly, they are liable to pay the interest also for the delayed period on

the delayed amount.

4. In the circumstances and in view of the substantial compliance of

the orders of this Tribunal, CP is closed. Notices issued to the alleged

contemnors are discharged. The petitioners, are however at liberty to avail

their remedies in accordance with law, if they are still having any other

grievances. No costs.

(A.K. Bishnoi) Member(A) (V. Ajay Kumar) Member(J)

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